

CAT/7/12

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

04. 3349/92

199

DATE OF DECISION 07-9-93

Sh.Raghun at h	Petitioner
Sh.B.S. Mainee ·	Advocate for the Petitioner(s)
Versus	View .
U.O.I. & Ors	Respondent
Sh.N.K.Aggarwal.	Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. I.K.Rasgotra, Member (A)

The Hon'ble Mr. B.S. Hegde, Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

## JUDGEMENT (ORAL)

(delivered by Sh. I.K.Rasgotra, Member(A))

Learned counsel for the petitioner submits that he would like to withdraw the OA. Accordingly, the OA is dismissed as withdrawn, reserving the liberty to the applicant to approach this Tribunal, if so advised, in accordance with law.

(B.S. HEGDE)
MEMBER(J)

(I.K.RASGOGTRA)

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